

SECTION PIL (WRIT)

MATTER FOR :26.01.2026  
COURT NO. : 01  
ITEM NO. : 301

IN THE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION

**WRIT PETITION (CIVIL) NO. 1110 OF 2025**

(Under Article 32 of the Constitution of India)

WITH

**INTERLOCUTORY APPLICATION NO. 10557 OF 2026**

(Application for Amendment of the Petition)

WITH

**INTERLOCUTORY APPLICATION DIARY NO. 45820 OF 2026**

(Application for Stay)

WITH

**INTERLOCUTORY APPLICATION NO. 60911 OF 2026**

(Application for Intervention Application)

BHUMIKA TRUST

...Petitioner

versus

UNION OF INDIA AND ORS.

...Respondents

**REVISED OFFICE REPORT**

The Writ Petition above-mentioned was listed before the Hon'ble Court on 15.01.2026, with office report dated 13.01.2026 when the Hon'ble Court was pleased to pass the following order:

***"1. Permission to appear and argue in-person is granted.***

***2. This Court vide judgment dated 03.03.2025 passed in SUO Motu Writ Petition No.2 of 2024 (In re: Recruitment of Visually Impaired in Judicial Services) has directed for suitable amendment in the minimum eligibility conditions for appointment of judicial officers at the junior division level. Subsequently, vide another judgment dated 20.05.2025 passed in I.A. No.93974/2019 etc. (All India Judges Association and others v. Union of India and others), a mandatory condition of three years' practice at the bar has been prescribed to acquire eligibility to appear in the competitive examination. The instant writ petition has been filed by an entity representing the hundreds of specially-abled candidates, urging that the condition of three years' practice at***

*the bar be dispensed with in the case of the candidates represented by the applicant Trust.*

*3. It prima facie seems that the eligibility condition must be uniform instead of being at variance for different categories of candidates who aspire to compete for judicial services.*

*4. However, before taking any holistic view in this regard, it seems that the opinions/suggestions by all the High Courts will be extremely useful. Similarly, suggestions can also be invited from the Law Universities/National Law Schools.*

*5. We, accordingly, direct the Registrar Generals of all the High Courts to place this order before their respective Hon'ble Chief Justices and also circulate this order among the Law Universities/National Law Schools located within their respective territorial jurisdiction. The High Courts, as well as the Law Universities/Law Schools, are requested to send their invaluable suggestions within four weeks.*

*6. Post the matter on 26.02.2026."*

Pursuant to above order, Certified copy of Record of Proceedings dated 15.01.2026 was issued to all the High Courts through Speed Post on 24.01.2026.

It is submitted that, thereafter, the following documents filed by the High Courts are as under:-

S. No.	High Court	Description of Document	Filed/ Received on	Vakalatnama Filed by/ mode of receiving	Remarks
1	High Court of Allahabad	Affidavit on behalf of the High Court of Judicature at Allahabad	25.02.2026	Mr. Ravi Raghunath	<b>Circulated</b>
2	High Court of Andhra Pradesh	Letter – "Request to Grant Extension of time for one month"	24.02.2026	(through e-mail on 24.02.2026)	<b>Enclosed with OR</b>
3	High Court of Bombay	Compliance Affidavit on behalf of the High Court of Judicature at Bombay	21.02.2026	Mr. Sunny Choudhary	<b>Circulated</b>
4	High Court of Calcutta	Compliance of order dated 15.01.2026.	13.02.2026 18.02.2026	(letter No. 393G through e-mail on 13.02.2026) (letter No. 399G through e-mail on 18.02.2026)	<b>Circulated</b>

S. No.	High Court	Description of Document	Filed/ on	Received	Vakalatnama Filed by/ mode of receiving	Remarks
5	High Court of Chhattisgarh	-----	----	----	----	----
6	High Court of Delhi	Affidavit on behalf of High Court of Delhi in Compliance with the order dated 15.01.2026	25.02.2026		Mr. Ankit Yadav	<b>Circulated</b>
7	High Court of Gauhati	-----	----	----	----	----
8	High Court of Gujarat	Compliance from High Court of Gujarat	25.02.2026		(through e-mail dated 25.02.2026)	<b>Circulated</b>
9	High Court of Himachal Pradesh	-----	----	----	----	----
10	High Court of Jammu & Kashmir and Ladakh	Compliance Affidavit on behalf of High Court of J&K and Ladakh	25.02.2026		Mr. Sahil Tagotra	<b>Circulated</b>
11	High Court of Jharkhand	Furnishing the opinions/ suggestions in terms of Order dated 15.01.2026		10.02.2026	Mr. Sandeep Devashish Das/ (through Speed post dated 10.02.2026)	<b>Circulated</b>
12	High Court of Karnataka	Copy of Suggestions placed on behalf of the High Court of Karnataka	25.02.2026		Mr. K.V. Bharathi Upadhyaya	<b>Circulated</b>
13	High Court of Kerala	----	----	----	----	----
14	High Court of Madhya Pradesh	-----	----	----	Mr. Divyakant Lahoti	----
15	High Court of Madras	-----	----	----	----	----
16	High Court of Manipur	-----	----	----	----	----
17	High Court of Meghalaya	Views/ Suggestions in the matter of Writ Petition (Civil) No. 1110/2025	05.02.2026		(through e-mail dated 06.02.2026)	<b>Circulated</b>

S. No.	High Court	Description of Document	Filed/ Received on	Vakalatnama Filed by/ mode of receiving	Remarks
18	High Court of Orissa	----	----	----	----
19	High Court of Patna	Opinions/ Suggestions regarding dispensing three years' practice at Bar in case of specially-abled candidates in light of order dated 15.01.2026 passed by The Hon'ble Supreme Court of India in Writ Petition Civil No. 1110 of 2025.	18.02.2026	(through Speed Post dated 18.02.2026)	<b>Circulated</b>
20	High Court of Punjab and Haryana	Suggestions in regard to Writ Petition (Civil) No. 1110 of 2025	25.02.2026	(through e-mail dated 25.02.2026)	<b>Circulated</b>
21	High Court of Rajasthan	Regarding order dated 15.01.2026 passed by Hon'ble Supreme Court.	25.02.2026	(through e-mail dated 25.02.2026)	<b>Circulated</b>
22	High Court of Sikkim	Suggestions of the High Court of Sikkim in terms of order dated 15/01/2026.	25.02.2026	(through e-mail dated 25.02.2026)	<b>Circulated</b>
23	High Court of Telangana	----	----	----	----
24	High Court of Tripura	----	----	----	----
25	High Court of Uttarakhand	Forwarding of suggestions/response in compliance of order dated 15.01.2026.	25.02.2026	(through e-mail dated 25.02.2026)	<b>Circulated</b>

*It is further submitted that thereafter, following Law Universities/ National Law Schools have filed documents, as under:-*

S. No.	Law Universities/National Law Schools	Description of Document	Filed/ Received on	Remarks
1	National Law University, Delhi	Suggestions in regard to three years practice criterion for appearing in judicial	16.02.2026 (through e-	<b>Circulated</b>

		services examination.	mail)	
2	University Five Year Law College, University of Rajasthan	Representation containing suggestions from University Five Year Law Collage, of University of Rajasthan	17.02.2026 (through Speed Post)	<b>Circulated</b>

*It is further submitted that thereafter, following Documents/applications has been filed by the Advocate, as under:-*

<b>S. No.</b>	<b>Filed by</b>	<b>Filed on</b>	<b>Documents / I.A.s</b>	<b>On b/o</b>	<b>Remarks</b>
1.	Mr. Jayant Singh Raghav, Petitioner-in-Person	10.02.2026	I.A. D. No. 45820/2026 (Application for Stay)	Bhumika Trust	Some pages are in Vernacular Language. <b>(However, Circulated)</b>
2	Mr. Vaibhav Choudhary, Advocate	21.02.2026	I.A. D. No. 60911/2026 Application for Intervention	Dr. Ivneet Kaur Walia, Intervener	<b>Circulated</b>
3.	Mr. Jayant Singh Raghav, Petitioner-in-Person	25.02.2026	Additional Affidavit	Bhumika Trust	<b>Circulated</b>

It is lastly submitted that no further document has been filed, so far.

The Writ Petitions along with application are listed before the Hon'ble Court with this Revised Office Report.

Dated this the 26th day of February, 2026.

*sd/-*

Assistant Registrar